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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 449/2023 and I.A. 14934/2023**

**GUJARAT COOPERATIVE MILK MARKETING FEDERATION
LIMITED & ANR. Plaintiffs**

Through: Mr. Abhishek Singh, Mr. J Amal
Anand, Ms Alisha Sharma, Mr. Elvin
Joshy, Mr. Shashwat Tyagi & Mr.
Nasir Mohd, Advs. (M: 9910291290)

versus

AMUL ANIMAL FEEDS & ORS. Defendants

Through: Mr. Aditya Gupta and Mr. Sauhard
Alung, Advs. for D-2. (M:
9958158982)
Mr. Darpan Wadhwa, Sr. Adv. with
Mr. Naman Joshi, Ms. Ritika Vohra,
Mr. Ritwik Tyagi, Advs. for D-4.
(M:9193739786)
Mr. Arjun Aggarwal Mr. Bhaskar
Aditya and Mr. Sahil Gupta, Advs.
for D-5 (M: 9873632138)

CORAM:

JUSTICE PRATHIBA M. SINGH

ORDER

% 25.08.2023

1. This hearing has been done through hybrid mode.

I.A. 14934/2023 in CS(COMM)-449/2023

2. This is an application filed on behalf of the Defendant No.4 -
IndiaMart Intermesh Ltd. seeking clarification of order dated 10th July,
2023 passed by this Court.

3. After hearing Mr. Wadhwa, ld. Sr. counsel for Defendant No.4 it is
clarified that the direction given in paragraph 28 (2) of said order relates to



online usage of the impugned trademark 'AMUL' and name 'AMUL CATTLE FEEDS' *qua* Defendant No.1-Amul Animal Feeds. The Defendant Nos. 4 to 9 shall be bound to take down any use of the mark 'AMUL' and 'AMUL CATTLE FEEDS' in relation to Defendant No.1.

4. On behalf of Defendant No.4, it is submitted that it has already taken down the URLs relating to 'AMUL CATTLE FEEDS' of the Defendant No.1.

5. Mr. Wadhwa, Id. Sr. Counsel also submits that whenever Plaintiff had informed and intimated Defendant No.4 of the specific offending URLs, on the trademark complaint email, the same have been taken down.

6. This application is disposed of.

7. List on the date fixed.

PRATHIBA M. SINGH, J.

AUGUST 25, 2023

dj/kt